Central Administrative Tribunal Principal Bench

C.P.No.103/98 in O.A.No.830/97

Hon'ble Mr. Justice K.M.Agarwal, Chairman Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 26th day of March, 1998

Shri Paramjit Singh s/o Shri Harbans Singh r/o Vill. Talapur Distt. Ropar (Pb.).

Applicant

(By Shri Rajnish Bhatnagar, Advocate)

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- Shri T.R.Kakkar Commissioner of Police Police Head Quarters New Delhi - 110 002.
- 2. Principal
 P.T.S.Jharoda
 Shri N.S.Rana
 Addl. C.P.
 Delhi Police
 Delhi.
- 3. Shri Sandeep Goel
 Addl. Dy. Commissioner of Police
 West-Distt.,
 New Delhi.
 ... Respondents

ORDER (Oral)

Hon'ble Shri R.K.Ahooja, Member (A)

This is a Contempt Petition for non-compliance of the orders of this Tribunal in OA No.830/97 delivered on 17.11.1997.

2. We have heard the counsel. We find that no time for compliance had been specified in the aforesaid order. As per the Government of India Instructions in DoPT OM dated 14.8.1987 reproduced below Section 27 of the Administrative Tribunals Act, 1985 in Swamy's Compilation, the orders of the Tribunal should be complied within the time limit prescribed in the order or within six months from the date of receipt of a copy of

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that order where no such time limit is indicated in the order. The aforesaid order of the Tribunal was delivered on 17.11.1997, the period of six months would expire on 17.5.1998. Accordingly we find that this Contempt Petition is premature and is accordingly dismissed with liberty to the applicant to approach again after 17.5.1998 in accordance with law.

(K.M.Agarwal) Chairman

(R.K.Ahooja) Member(A)

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